

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

Original Application No. 458 of 1989.

Date of decision : September 17, 1991.

S.B. Agnihotri ... Applicant.

Versus

State of Orissa and others ... Respondents.

For the applicant ... M/s. J. Das,
B. S. Tripathy,
B. K. Sahoo,
S. Mallik, K. P. Misra,
Advocates.

For the respondents 1 & 2 .. Mr. K. C. Mohanty,
Government Advocate (State)

C O R A M :

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

...

JUDGMENT

K. P. ACHARYA, V.C., In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant prays for expunction of certain adverse entries recorded in his confidential character roll.

2. Shortly stated, the case of the applicant is that he is a member of the Indian Administrative Service and while he was posted as District Magistrate and Collector, Dhenkanal his higher authorities recorded certain adverse ^{remarks} entry in his confidential character roll which was communicated to him and after rerepresentation was made the State Government have since expunged all the adverse entries recorded in his confidential character roll which formed subject matter of Annexure-A/1.

3. I have heard Mr. J. Das, learned counsel for the applicant and Mr. K. C. Mohanty, learned Government Advocate

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(State) for respondents 1 and 2. It was submitted before me that the adverse entries have since been expunged by the appropriate authority. As such the case has become infructuous.

4. Thus, this application is accordingly disposed of leaving the parties to bear their own costs.



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..... 17-9-91
Vice-Chairman

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
September 17, 1991/Sarangi.